

HIGH COURT OF CHHATTISGARH, BILASPUR

ROSTER

Following shall be the **Roster** for the High Court of Chhattisgarh, Bilaspur with effect from **04.03.2024** till further orders:-

<u>DIVISION BENCH</u>		
01.	<p style="text-align: center;"><u>Division Bench – I</u></p> <p style="text-align: center;">Hon'ble the Chief Justice & Hon'ble Mr. Justice Ravindra Kumar Agrawal</p>	<ul style="list-style-type: none">➤ All Writ Matters of Division Bench (Except against the order of Tribunal constituted under Article 323-A & 323-B of the Constitution of India & matter relates to Ultra Vires upto the year 2022)➤ Public Interest Litigation Petitions.➤ Writ Appeal from the year 2023 onwards➤ Habeas Corpus Petitions.➤ Criminal Appeal from the year 2022 onwards➤ Writ Petition (Cr.)➤ Contempt Petition (Criminal)➤ Application for leave to appeal U/s 378 Cr.P.C. (Motion hearing matters)
02.	<p style="text-align: center;"><u>Division Bench – II</u></p> <p style="text-align: center;">Hon'ble Mr. Justice Goutam Bhaduri & Hon'ble Mr. Justice Radhakishan Agrawal</p>	<ul style="list-style-type: none">➤ Tax Cases including Writ Appeals of Tax Cases.➤ Commercial Division Bench Cases.➤ All Civil Matters of Division Bench.➤ Company Appeal.➤ Criminal Appeal from the year 2020 to 2021
03.	<p style="text-align: center;"><u>Division Bench – III</u></p> <p style="text-align: center;">Hon'ble Mr. Justice Sanjay K. Agrawal & Hon'ble Mr. Justice Sanjay Kumar Jaiswal</p>	<ul style="list-style-type: none">➤ All Criminal Matters of Division Bench. (Except Criminal Appeal from the year 2020 onwards and Application for leave to appeal U/s 378 Cr.P.C. (Motion hearing matters))➤ Writ Appeal upto the year 2022➤ All Writ Matters of Division Bench (Against the order of Tribunal constituted under Article 323-A & 323-B of the Constitution of India & matter relates to Ultra Vires upto the year 2022.

<u>SINGLE BENCH</u>		
01.	<u>Special Bench</u> Hon'ble the Chief Justice	<ul style="list-style-type: none"> ➤ Application under sub-Section (4) or sub-Section (5) or sub-Section (6) of Section 11 of the Arbitration & Conciliation Act. ➤ Petitions under Section 482 Cr.P.C. and Cr.M.P. upto the year 2017. ➤ Criminal Revision from the year 2013 to 2015 (except Criminal Revision against Acquittal) ➤ Transfer Petition (Criminal) ➤ Specially assigned cases. (At 2:15 PM or after completion of DB-I list whichever is earlier)
02.	<u>Special Bench</u> Hon'ble Mr. Justice Goutam Bhaduri	<ul style="list-style-type: none"> ➤ All nature of Writ Petitions (WP) upto the year 2006. ➤ Tied up matters (Friday at 2:15 PM or after completion of DB-II list whichever is earlier)
03.	<u>Special Bench</u> Hon'ble Mr. Justice Sanjay K. Agrawal	<ul style="list-style-type: none"> ➤ Civil Revision upto the year 2020 ➤ Tied up matters (Friday at 2:15 PM or after completion of DB-III list whichever is earlier)
04.	<u>Single Bench - I</u> Hon'ble Mr. Justice Sanjay Agrawal	<ul style="list-style-type: none"> ➤ Criminal Appeals from the year 2004 to 2005. ➤ Writ Petition (C) upto the year 2017 ➤ Tied up matters
05.	<u>Single Bench - II</u> Hon'ble Mr. Justice Arvind Singh Chandel	<ul style="list-style-type: none"> ➤ Criminal Revision against Acquittal ➤ Acquittal Appeals and Leave to Appeals up to the year 2018. ➤ Tied up Matters.
06.	<u>Single Bench - III</u> Hon'ble Mr. Justice Parth Prateem Sahu	<ul style="list-style-type: none"> ➤ All Bail Applications under Section 439 Cr.P.C. ➤ Appeals under Section 14A of the Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989, arising out of order of the Special Court under Section 438 Cr.P.C. and 439 Cr.P.C. ➤ Criminal References (SB) ➤ Criminal Revision from the year 2016 onwards (except Criminal Revision against Acquittal). ➤ Contempt Case (Civil) of the year 2023 ➤ Tied up Matters.
07.	<u>Single Bench - IV</u> Hon'ble Mrs. Justice Rajani Dubey	<ul style="list-style-type: none"> ➤ Second Appeals. ➤ First Appeals. ➤ Transfer Petition (Civil). ➤ All other Civil Matters which have not been assigned to any Single Bench. ➤ Writ Petition (Service) of the year 2019. ➤ Contempt Case (Civil) of the year 2024 ➤ Tied up matters
08.	<u>Single Bench - V</u> Hon'ble Mr. Justice Narendra Kumar Vyas	<ul style="list-style-type: none"> ➤ Writ Petition (Service) from the year 2020 onwards ➤ Tied up matters

09.	<u>Single Bench - VI</u> Hon'ble Mr. Justice Naresh Kumar Chandravanshi	<ul style="list-style-type: none"> ➤ Petitions under Section 482 Cr.P.C. & Cr.M.P. from the year 2018 onwards. ➤ All Bail Applications under Section 438 Cr.P.C. ➤ Writ Petition (T). ➤ Writ Petition under Article 227 Constitution of India. ➤ Writ Petition (L). ➤ Tied up matters
10.	<u>Single Bench - VII</u> Hon'ble Mr. Justice Deepak Kumar Tiwari	<ul style="list-style-type: none"> ➤ Writ Petition (Service) upto the year 2018 ➤ Civil Revision from the year 2021 onwards ➤ Tied up matters
11.	<u>Single Bench - VIII</u> Hon'ble Mr. Justice Sachin Singh Rajput	<ul style="list-style-type: none"> ➤ Miscellaneous Appeal (Motor Vehicle Act) from the year 2017 to 2019. ➤ Criminal Appeal from the year 2006 to 2010. ➤ Tied up Matters.
12.	<u>Single Bench - IX</u> Hon'ble Mr. Justice Rakesh Mohan Pandey	<ul style="list-style-type: none"> ➤ Writ Petition (C) from the year 2018 onwards. ➤ Tied up matters.
13.	<u>Special Bench</u> Hon'ble Mr. Justice Radhakishan Agrawal	<ul style="list-style-type: none"> ➤ Criminal Revisions upto the year 2012 (except Criminal Revision against Acquittal) ➤ Miscellaneous Appeal (Motor Vehicle Act) upto the year 2016. ➤ Tied up matters <p>(Friday at 2:15 PM or after completion of DB-II list whichever is earlier)</p>
14.	<u>Special Bench</u> Hon'ble Mr. Justice Sanjay Kumar Jaiswal	<ul style="list-style-type: none"> ➤ Criminal Appeal upto the year 2002 ➤ Tied up matters <p>(Friday at 2:15 PM or after completion of DB-III list whichever is earlier)</p>
15.	<u>Special Bench</u> Hon'ble Mr. Justice Ravindra Kumar Agrawal	<ul style="list-style-type: none"> ➤ Criminal Appeal of the year 2003 <p>(At 2:15 PM or after completion of DB-I list whichever is earlier)</p>
16.	<u>Single Bench - X</u> Hon'ble Mr. Justice Arvind Kumar Verma	<ul style="list-style-type: none"> ➤ Miscellaneous Appeal (Motor Vehicle Act) from the year 2020 onwards. ➤ Criminal Appeal from the year 2011 onwards ➤ Acquittal Appeals and Leave to Appeals from the year 2019 onwards.

Sd/-
(CHIEF JUSTICE)
e/ /03/2024

HIGH COURT OF CHHATTISGARH, BILASPUR


Endorsement No. 3813 /R.(J.)/2024

Bilaspur, Dated: 01.03.2024

Copy forwarded for kind information to:-

1.	The P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
2.	The Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
3.	The Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
4.	The Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
5.	The Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
6.	The Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
7.	The Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur to place it before Her Lordship.
8.	The Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
9.	The Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
10.	The Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
11.	The Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
12.	The Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
13.	The Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
14.	The Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
15.	The Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
16.	The Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
17.	The Registrar General, High Court of Chhattisgarh, Bilaspur.
18.	The Registrar (Vigilance / I & E / Judicial / S & A Cell), Registrar (Computerization / C.P.C.), High Court of Chhattisgarh, Bilaspur.

19.	The Registrars (Ministerial), High Court of Chhattisgarh, Bilaspur.
20.	The Joint Registrars (M), High Court of Chhattisgarh, Bilaspur.
21.	The Additional Registrars (Judicial / D.E.&E / Admn. / Classification), High Court of Chhattisgarh, Bilaspur.
22.	The Advocate General, Government of Chhattisgarh, Bilaspur.
23.	The Deputy Solicitor General of India, Central Govt., High Court Premises, Bilaspur.
24.	The Secretary, High Court Legal Services Committee, Bilaspur.
25.	The Secretary, High Court Bar Association, Bilaspur.
26.	The Deputy/Assistant Registrars/ Section Officers/ In-charge (O/o AR(J) / Writ / Civil / Criminal / Central Filing Section / Cause List Section / Lawa-zima / Paper Book & Inspection / Library / Protocol Court Officer / S.W. / Supreme Court Section), High Court of Chhattisgarh, Bilaspur.
27.	The OIC-NIC, High Court of Chhattisgarh, Bilaspur for uploading the same on Internet.


 01/03/24.
 (K. Vinod Kujur)
 Registrar (Judicial)